

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admissibility with
Jurisdiction. Copy
Served.

Bench

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27/11/04

For Admissibility with
Jurisdiction.

Bench

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24/11/04

Copy of order
of 25.11.04 alongwith
Copy of O.A. sent
to the respondents &
free copy of said
order prepared for
counsel for the petitioner

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10/12

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10/12/04
S-13

Order dated : 25.11.04

Applicant, an employee of Institute of Life Science, has filed this application branding the same to be an application under Section 19 of the Administrative Tribunals Act, 1985. The Registry has pointed out ^{question} about maintainability of this case. The Applicant has failed to place any material to show that Institute of Life Science (an autonomous institute) is amenable to the adjudicatory jurisdiction of this Tribunal. He has produced no notification bringing the institute in question to substantiate the stand taken by the Applicant that the institute is amenable to jurisdiction of this Tribunal.

In the aforesaid premises this case is dismissed; being not maintainable in this Central Administrative Tribunal.

Send copies of this order to the Respondents, along-with copies of the O.A., and free copy of this order be also handed over to Mr. P.K.Rath, Ld. Counsel appearing for the Applicant.

Jabarty
25/11/04
MEMBER (J)